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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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No. 12] HYDERABAD, SUNDAY, AUGUST 6, 2023.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 6th August, 2023.

L. A. BILL No. 13 OF 2023.

A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fourth Year of the Republic of India, as follows:-

1. (I) This Act may be called the Telangana Panchayat Raj (Third Amendment) Act, 2023.

(II) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Short
title and
commence-
ment.

[1]

B. 39-1 (RSN)

Amendment of Schedule VIII. Act No. 5 of 2018. 2. In the Telangana Panchayat Raj Act, 2018, in Schedule VIII referred to in sections 3 and 7 of the Act,-

In Kamareddy District:-

In Kamareddy District, Banswada Mandal, Koyagutta Thanda at Sl.No.4, the following entry shall be inserted, in the respective columns namely,-

(5)	(6)	(7)
Borlam & Tadkole	201 to 240 & 151/1, 151/2, 147/1, 147/2, 149/1, 149/2, 148, 151/16/1 Part	569.11

In Yadadri Bhuvanagiri District :-

In Yadadri Bhuvanagiri District, Alair Mandal, Saigudem Gram Panchayat may be added after

Sl. No. 14.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
14-A	Yadadri Bhuvanagiri	Saigudem	Alair	Alair	540-562, 564, 720, 727-751, 753-758	590.15	9

STATEMENT OF OBJECTS AND REASONS

The Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) has been enacted providing reservation of seats (wards) and offices in the Gram Panchayats, Mandal Praja Parishads and Zilla Praja Parishads in favour of members belonging to the Scheduled Tribes, Scheduled Castes on the basis of proportionate percentage of their population in the State.

Section 3 and 7 of the Act, empowers the State Legislature, by way of amendment to the Act to modify or add or alter Schedule VIII of the Act so as to form new villages and prescribe the number of elected members basing on the population of that village.

The Koyagutta Thanda habitation of Banswada Municipality and Saigudem Ward of Alair Municipality has all the features of Gram Panchayat. Further the Municipal Administration and Urban Development has proposed for deletion of the Koyagutta Thanda from Banswada Municipality and Saigudem Ward from the Alair Municipality and introduced a bill in the State Legislature. Therefore, Koyagutta Thanda and Saigudem with its Survey No's and Wards to be added to scheduled-VIII of Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018).

This Bill seeks to give effect to the above decision.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj &
Rural Development & RWS.

FINANCIAL MEMORANDUM

Due to amendment to Telangana Panchayat Raj Act, 2018 Schedule-VIII there will be no financial implication on the consolidated fund of the State of Telangana.

ERRABELLI DAYAKAR RAO,

Minister for Panchayat Raj &
Rural Development & RWS.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj &
Rural Development & RWS.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Panchayat Raj (Third Amendment) Bill, 2023, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj &
Rural Development & RWS.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.